Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० 833/OA No 406/Babar Ali/2023 दिनांक 21-11-2023
Ref. No. Dated

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Report in Compliance to the direction issued by Hon'ble National Green Tribunal on 05.09.2023 in O.A. No. 406/2023 Babar Ali Vs State of U.P. & Others.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Action Taken Report in compliance of the order issued on 05.09.2023 by Hon'ble National Green Tribunal in O.A. No. O.A. No. 406/2023 Babar Ali Vs State of U.P. & Others.

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

D/Neeraj Mittal/Letter 2023(1)

SUPPLEMENTARY REPORT OF UPPCB IN ADDITION TO JOINT COMMITTEE REPORT DATED 04.09.2023 SUBMITTED BEFORE HON'BLE NATIONAL GREEN TRIBUNAL

in Original Application No.406/ 2023Babar Ali Vs State of Uttar Pradesh&Ors

1.0 Background

a) Hon'ble National Green Tribunal in it's order dated 30.05.2023 constituted joint committee of CPCB, UPPCB and District Administration to carry out survey and inspection of concerned industrial units and submit factual report.

b) Due to non- availability of nominated member of CPCB, Joint inspection of M/s Triveni Engineering & Industries Ltd, Alco-Chemical Complex (Molasses based and Grain Based), Jolly Road, Muzaffarnagar was carried out by UPPCB and District Administration on 29.07.2023.

c) During inspection, it was observed that lagoons are filled with spent wash above the permissible limit. In regard to violations found, following recommendations were submitted by the joint committee: -

M/s Triveni Engineering & Industries Ltd, Alco-Chemical Complex (Molasses based)

1. Unit shall immediately utilize spent wash from both the lagoons so that the storage of spent wash is less than 7 days of generation/ within permissible limit for storage.
2. Unit shall dispose off the sludge in both the lagoons.
3. Additional lagoon no 3 which is not in use, may be filled or dismantled immediately.
4. Appropriate environmental compensation may be issued against the industry taking in consideration the above non- compliance.

M/s Triveni Engineering & Industries Ltd, Alco-Chemical Complex (Grain Based)

1. The unit shall use all the spent wash generated to produce DDGS. Unit shall not store additional spent wash in the lagoons

2. Separate energy meter to be installed on CPU to monitor the operation of CPU.

d) In reference to the violations found, as per the recommendations of Regional Officer, UPPCB, Muzaffarnagar vide letter 02.08.2023, show cause notice under section 33(a) of Water (Prevention and Control of Pollution) Act 1974 was issued to M/s Triveni Engineering & Industries Ltd, Alco-Chemical Complex (Molasses based) by Head Office, UPPCB, Lucknow vide letter dated 03.08.2023.

e) Joint report was submitted to Hon'ble Tribunal by UPPCB vide letter dated 03.08.2023

2.0 Hon'ble Tribunal vide order dated 30.05.2023 had constituted joint committee of CPCB and UPPCB and District Administration for carrying out survey and submission of joint report. Due to non- availability of nominated members of CPCB, UPPCB and District Administration had carried out the inspections and submitted the action taken report to Hon'ble Tribunal.

3.0 Joint inspection of concerned industries and nearby villages was carried out by nominated members of CPCB, UPPCB and District Administration on 17.08.2023. With reference to the observations and violations found by the committee, following recommendations were submitted: -

i. Unit shall ensure the compliance of the conditions stipulated in the Consent to Operate/CCA issued by UPPCB.

ii. Unit shall consume the raw spent wash stored in the lagoons through MEE followed by incinerator within three months by restricting its production capacity and thereafter shall dismantle the excess spent wash storage capacity of lagoons restricting it to 7 days storage of concentrated spent wash. Accordingly, unit shall prepare and submit time-bound action plan to UPPCB.

iii. Unit shall improve housekeeping near boiler area.

iv. Unit shall install flowmeter at the outlet of 40 KLD ETP located at bottling plant. Unit to maintain logbook w.r.t freshwater consumption and effluent generation & management in bottling plant.

v. Since the analysis results of the groundwater samples collected from the borewells & piezowell of the distillery complex show the exceedance in the values of phenolic compounds and colour against the permissible limit as per BIS IS 10500:2012, therefore it is recommended that the UPPCB shall carry out detailed groundwater

study inside & around the unit by carrying out extensive sampling to ascertain the groundwater quality of the area and accordingly prepare an action plan.

vi. As per the analysis results of the samples collected from the drain it is evident that the drain carries industrial effluent which is a cumulative effect due to industries located in the vicinity of the drain including the Bhopa Road Industrial cluster. Hence, it is recommended that UPPCB shall ensure compliance of all the industries located in the catchment of the drain and issue necessary directions to stop any sort of partially treated/untreated effluent discharge in the drain. Accordingly, a comprehensive action plan for the rejuvenation of the drain shall be prepared by UPPCB.

The joint report was submitted to Hon'ble Tribunal by UPPCB vide letter dated 04.09.2023. In reference to the joint report submitted, Hon'ble NGT on dated 05.09.2023 issued directions: -

"……..3. The above conclusion reveals that the said unit is violating the environmental norms. Hence, we deem it proper to give notice and opportunity of hearing to the said unit. Accordingly, we direct the Council of the applicant to take appropriate steps to serve respondent no. 4 and file affidavit of service……"

Action Taken Report

i) In compliance to the show cause notice issued against the industry, the unit submitted it's reply dated 22.09.2023 to UPPCB **(Annexure 1).** In it's reply, unit has submitted that the additional lagoon has been completely dismantled as per the directions of CPCB/Joint inspection committee. Further, to decrease the spent wash levels in both the lagoons to the permissible limit, unit reduced its production capacity from 200 KLD to 133.41 KLD in the month of July 2023. The unit also submitted that in comparison to the rainfall in the last 45 years, this rainy season has recorded the maximum rainfall which the lagoons were filled up above the permissible limit Further, Unit stopped its complete production from 05.08.2023 to 10.08.2023. During this period, MEE followed incineration boiler was in operation for reducing the spent wash quantity.

ii) Inspection to verify the facts submitted by the industry in compliance to the show cause notice was carried out on 11.08.2023. During inspection, it was observed that the unit has decreased the spent wash level in both the lagoons upto the

permissible unit. Also, the additional Lagoons was found to be completely dismantled/ filled with earth material.

iii) In reference to the violations found, consequent Show cause notice issued against the industry and compliances found during inspection dated 11.08.2023 by UPPCB, Regional Office, UPPCB Muzaffarnagar sent letter along with verification report to Head Office, UPPCB Lucknow vide letter dated 14.11.2023 **(Annexure 2).** Head Office, UPPCB, Lucknow has issued Environmental compensation of Rs. 7,50,000/- against the industry vide UPPCB letter dated 20.11.2023 **(Annexure 3).**

iv) Further, during the inspection by the committee of Grain based unit, UPPCB had also issued directions to the industry stating that the unit shall use all the spent wash generated to produce DDGS. Unit shall not store additional spent wash in the lagoons. Separate energy meter to be installed on CPU to monitor the operation of CPU which has been installed by the industry**. (Annexure 4)**

The above report is put up for further consideration and necessary action please.

(Imraan Ali)
AEE
UPPCB

(Ankit Singh)
Regional Officer
UPPCB

TEIL /UPPCB/5739

September 22, 2023

Chief Environment Officer C-3
T.C.-12 V, Vibhuti Khand
Gomtinagar,
Lucknow-226010

Sub: Show Cause Notice dated 03.08.2023 subsequent to the joint inspection by City Magistrate – Muzaffarnagar and Assistant Environment Officer - U.P.Pollution Control Board – Muzaffarnagar of M/s Triveni Engineering and Industries Limited (Alco Chemical Complex Molasses Distillery) – Muzaffarnagar on 29-07-23.

Re: Letter no H-98845/C-3/Water-600/2023 dated 03.08.2023

Dear Sir,

This has reference to your above Letter received by us on 08.09.2023 through an e-mail sent by R.O. (U.P. Pollution Control Board), Muzaffarnagar whereby you have shared some observations from the inspection referred above and required us to show cause on account of the observation about finding spent wash stored in the premises in excess of the permissible limit.

At the very outset with utmost respect with would like to state that the said observation is not correct as is stated. There is no amount of spent wash stored in our lagoons that was in excess of the permissible limit which may be seen from our submissions made hereafter.

Before we respond to the finding leading to the letter under reference we would like to express that our unit is following all the guidelines / charters issued from time to time by CPCB and state pollution control Board.

The unit has installed advanced process technologies including multi-effect Evaporator (MEE) and Incineration boiler that enables the unit to achieve the position of Zero Liquid Discharge (ZLD) comprehensively and accordingly we are strictly ZLD compliant with absolutely no liquid discharge. In fact, during the visit of UPPCB officials & City Magistrate Muzaffarnagar on 29.07.2023, unit was found fully complying with the ZLD conditions and this fact even was acknowledged by the inspecting authorities during their inspection.

The observation in your letter under reference here about finding excess spent wash, proceeds on the basis of CPCB directions issued under section 18(1) B of Water (Prevention and Control of Pollution) Act 1974, F No B 410/PCI-III/Dist/NGRBA/2014-2015 dated 24.02.2015, which is reproduced as follows for sake of your convenient reference:

"The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production and excess storage facilities beyond this shall be levelled or dismantled by 31.03.2016 or 30.06.2016"

In this regards first and foremost it is pertinent to mention here that our lagoons wherein spent wash is stored, are properly lined and impermeable as per the standards & guidelines prescribed by CPCB. Accordingly, nothing contained in the lagoons permeates through it at all. Therefore, there is no question of any contact with ground water.

Further noteworthy is also the fact that in compliance to the direction of CPCB F. No. B 410/PCI-III/Dist/NGRBA/2014-2015 dated 24.02.2015, we had already demolished one of the lagoon rendering it completely unfit for any storage. Unit had already informed to CPCB vide our letter dated March 3, 2015 regarding the same. Copy of letter is enclosed (Annexure 1) . Nothing was found stored in that lagoon and this fact is also acknowledged in your letter under reference that this lagoon was not in use by the unit at the time of inspection on 29.07.2023.

During last various inspections (Annexure-2), it was well accepted by the inspecting teams that the said lagoon is in demolished condition and unfit for use.

PTZ cameras are also installed for round the clock monitoring of the lagoons and these cameras are directly connected to the servers UPPCB & CPCB. You will appreciate that this lagoon was never in use in past.

It is further very important to point out here that unit has always maintained that its lagoons hold much less quantity of spent wash at any given time than even the permissible upper limit of 12600 KL. At no point in time in past during last inspections (Annexure 2) have the quantity of spent wash in lagoon been ever questioned. The permissible storage quantity was checked and always found well within the permissible limit by the authorities in the same lagoons. In each inspection, we were found completely ZLD compliant and also complying with all the other parameters.

The case this year as well and most specifically during the current inspection in question, was no different from past inspections. The only difference this year was severe rainfall in month of July'23 which to common knowledge, had broken all records of last 45 years. Sensing an unusual situation this year and its possible effect, a letter dated 28.07.23 was sent in this regard by the unit to UPPCB informing possible impact of unusually heavy rainfall this year

(Annexure 3). The Indian meteorological department data published by them (Annexure -4) shows 52% extra rain fall recorded in this monsoon.

Reference is now drawn to the table given in your letter showing status of lagoons existing in the premises, which is reproduced here for sake of convenience:

S. No.	Lagoon capacity	Status of lagoon at the time of inspection	Spent wash stored (30 % sludge accumulated)	Permissible capacity (7 days)	Excess storage as on 29.07.23
1	14000 KL	Approx.13000 KL filled in lagoon	7800 KL	6300 KL	1500 KL
2	14000 KL	Approx..13000 KL filled in lagoon	7800 KL	6300 KL	1500 KL
		Total	15600 KL	12600 KL	3000 KL
3	6500 KL	**Not in use**			

Reading of the table above gives an impression that 3000 KL of excess storage was found on 29.07.23. What is of relevance here is that how much of spent wash actually was stored and not the storage capacity. The table reports 15600 KL of spent wash found stored in the lagoons as against permitted 12600 KL. It is important to note here that as per the data of department of cane research Centre - Muzaffarnagar rainfall of 625 mm happened in month of July, 2023 in the district of Muzaffarnagar (Annexure 3). The calculations based on this it clearly shows that of 15600 KL spent wash reported in the table above, 6750 KL was water directly fed from the rains itself. The quantity of spent wash excluding the above quantity of 6750 KL of rain water, was 8850 KL only which was actually very well within permissible limits only. You will appreciate that our factory was flooded with water and we had submitted the photographs to UPPB RO office (Annexure 4)

To reduce the lagoon level upto the permissible limit unit has taken two steps

i. Unit had reduced its production capacity from 200 KLD to 133.41 KLD in the month of July 2023 to reduce the lagoon levels which were filled with excess rain water and run off, through the MEE followed by Incineration Boiler (Certificate from Excise department in regards to the production in month of July'2023 enclosed as (Annexure 5).

ii. Apart from the above, Unit had stopped its complete production from 05.08.2023 to 10.08.2023 for five days, during this period MEE followed incineration was in operation to reduce the lagoon levels which was filled with rain water and surface runoff. During this period, we have reduced approx.6400 KL spent wash stored in lagoon.

iii. We would also like to inform you that unit has installed real time Online Continuous Monitoring Systems and which is directly connected to the UPPCB & CPCB servers and they can access the data at any point of time.

We are regularly sending monthly report to UPPCB of spent wash generation, MEE feed and slop used in Boiler. Till date we have not received any complaints or observations regarding any deviation of quantity.

In the past years, unit had been inspected by the various government authorities in which unit was always found complying all the directions and norms prescribed by the CPCB and UPPCB.

Apart for the above, unit is complying all the conditions of Water Consent issued under Water (Pollution & Control) Act-1974 and operating unit with best available technology in the world for zero liquid discharge.

In view of our above submissions it is clear that unit was completely compliant of all its obligations prescribe under law by CPCB and UPPCB and even the quantity of spent wash stored in the lagoon was fully within the permissible limits and the excess reported during inspection was the result of excessive water fed from the unusually heavy rainfall in the month of inspection for which also the information was sent proactively by the unit to the concerned RO. It is evident that not a single drop of effluent has either permeated through the lagoon nor overflown from lagoon at any point of time. Thus, no violation of Environmental Protection Act has occurred. Since any contamination of ground water has not happened so there is no question of adverse impact on public health. Since, it was the natural calamity, we would request you not to consider any actions as referred in your notice and revoke the said notice.

In case your good-self requires any clarification, we shall be happy to assist in person for any clarification to our responses above.

For **Triveni Engineering & Industries Ltd;**
Alco Chemical Complex, Muzaffarnagar

(Authorized Signatory)

Encl. : As above

CC: Regional officer UPPCB B-6 New Mandi Muzaffarnagar

60

Triveni
ENGINEERING & INDUSTRIES LTD.
ALCO CHEMICAL COMPLEX
Unnao - Bilaspur, Jolly Nagar, Distt. - Muzaffarnagar - 251 001, U.P., India
Tel.: +91-7895000631/36 • Fax : +91-131-2600500
Website : www.trivenigroup.com

Date: 3rd March, 2015

Mr. Dinabandhu Gouda
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi – 110032

Dear Sir,

Further to your inspection on Invention of Feb, 2015, our letter dated 18th Feb, 2015 and e-mail dated 27th Feb, 2015, we once again reiterate that we have complied with the only two minor verbal suggestions given by you as follows:

1. We have scrapped the bottom of the empty lagoon as per your wishes. You are well aware and have observed and it again may be noted that this lagoon is totally disconnected from spent wash system and it is totally empty and is not in use. It may again be noted that this lagoon is only meant for fire water reservoir and approved certificate from the Fire department – Muzaffarnagar has already been provided to you along our letter dated 18th Feb, 2015. The photographs of the same have already been sent to you vide our e-mail dated 27th Feb, 2015.

2. We have constructed the water catchment pits in our bio-compost field as suggested by you.

As requested in our letter dated 2nd March, 2015, you are once again requested to please immediately visit our site for the inspection to verify the compliance of the above.

Thanking you

Yours Sincerely,

Authorized Signatory

TRUE COPY

Annexure-2

Government Authorites visited at M/s Triveni Engineering & Industries Ltd Alco chemical complex Muzaffarnagar				
S.no.	Date	Name of Authorites	Name of Officer	Remark
1	04.02.2021	NSI kanpur	Mr Anoop Kanoujia	Validation
2	07.01.2021	UPPCB	Mr Vipul AEE	
3	21.01.2022	UPPCB & CPCB third party	Mr. Avinash Deshmukh, Dr Burshe	VSI pune third party CPCB inspection
4	03.03.2022	MOEF	Dr. Preeti Tripathi	Anunal Inspection
5	08.06.2022	IIT Roorkee	Dr P mondal	Validation
6	29.11.2022	CPCB New Delhi	Dr. Priyanka chaudhary (scientist-C)	In context to the praygraj High court order GPI
7	06.02.2023	ADM +UPPCB	Mr. Vipul UPPCB AEE and ADM	As per the DM oder
8	25.02.2023	VSI Pune (Third party CPCB)	Mr.Avinash Deshmukh	Annual inspection by the third party technical institute
9	16.06.2023	MOEF Lucknow	Dr. Preeti Tripathi	Annual inspection by MoEF

Annexure-3

+91 7895900831
www.triveniglobal.com

पत्रांक रा0/TCIL/UPPCB/ 5369 दिनांक : 28.07.2023

क्षेत्रीय अधिकारी
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
C–बी, नई मण्डी,
मुजफ्फरनगर–251001.

विषय :– माह–जुलाई–2023 में बरसात की सूचना के सम्बन्ध में।

महोदय,

उपरोक्त विषयांतर्गत महोदय को सादर अवगत कराना है कि हमारी इकाई मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्ड0 लिमिटेड, (एल्को केमिकल काम्प्लेक्स), भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर द्वारा प्राप्त रिकार्ड के अनुसार माह–जुलाई–2023 में लगभग 625 mm बारिस हुई है। जिसका तिथिवार विवरण आपके सुलभ संदर्भ हेतु पत्र के साथ संलग्न है।

इस सम्बन्ध में आपको यह भी अवगत कराना है कि 625 mm वर्षा जल के साथ–साथ प्लांट एरिया का सतह पर जल प्रवाह (Surface runoff) भी हमारे भण्डारण लैगून में गया है, जिसके कारण हमारे लैगून का स्तर बढ़ा है।

सूचनार्थ सादर प्रेषित है।

सधन्यवाद,
कृते मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्ड0 लिमिटेड
(एल्को केमिकल काम्प्लेक्स)

28/07/23

(अधिकृत हस्ताक्षरी)

संलग्नक :– यथोपरानुसार

28-7-23
क्षेत्रीय अधिकारी
उ० प्र० प्रदूषण नियंत्रण बोर्ड
मुजफ्फरनगर

Rainfall Details - Month of July 23		
Sr. No.	Company Data (mm)	
1	01-07-23	15.00
2	02-07-23	0.00
3	03-07-23	0.00
4	04-07-23	0.00
5	05-07-23	24.60
6	06-07-23	74.00
7	07-07-23	11.20
8	08-07-23	98.20
9	09-07-23	83.40
10	10-07-23	41.00
11	11-07-23	67.80
12	12-07-23	8.40
13	13-07-23	90.00
14	14-07-23	0.00
15	15-07-23	0.00
16	16-07-23	0.00
17	17-07-23	3.00
18	18-07-23	2.00
19	19-07-23	0.00
20	20-07-23	0.00
21	21-07-23	0.00
22	22-07-23	2.50
23	23-07-23	0.00
24	24-07-23	0.00
25	25-07-23	11.30
26	26-07-23	3.30
27	27-07-23	11.00
28	28-07-23	78.20
Total Rainfall (mm)		624.90
Total Rainfall Till Date		
Prod. F.Y. till Jan+ Feb+Mar+Apr+May+June+July = 789.80 mm		

Annexure-4

DISTRICT-WISE RAINFALL DISTRIBUTION

S. NO	MET SUBDIVISION/UT/STATE/DISTRICT	Day :16-08-2023				Period:01-06-2023 To 16-08-2023			
		ACTUAL (mm)	NORMAL (mm)	%DEP.	CAT.	ACTUAL (mm)	NORMAL (mm)	% DEP.	CAT.
38	SITAPUR	0.7	8.9	-92%	LD	291.1	531.5	-45%	D
[illegible]	SONBHADRA	0.0	10.9	-100%	NR	385.4	569.3	-32%	D
[illegible]	SULTANPUR	0.0	11.2	-100%	NR	410.6	532.9	-23%	D
[illegible]	UNNAO	0.0	3.0	-100%	NR	248.4	409.2	-39%	D
[illegible]	VARANASI	0.0	6.2	-100%	NR	464.6	504.0	-8%	N
	SUBDIVISION : WEST UTTAR PRADESH	0.5	9.3	-94%	LD	457.0	446.5	2%	N
1	AGRA	0.1	5.4	-98%	LD	268.8	349.8	-23%	D
2	ALIGARH	0.5	6.5	-92%	LD	316.2	389.0	-19%	N
3	AMROHA	0.0	13.0	-100%	NR	401.8	539.4	-26%	D
[illegible]	AURAIYA	0.0	5.2	-100%	NR	294.7	335.7	-12%	N
[illegible]	BADAUN	0.0	10.4	-100%	NR	630.4	444.9	42%	E
[illegible]	BAGHPAT	0.0	5.4	-100%	NR	317.7	337.6	-6%	N
7	BAREILLY	0.0	10.9	-100%	NR	474.3	530.8	-11%	N
[illegible]	BIJNOR	0.0	14.3	-100%	NR	942.6	622.3	51%	E
[illegible]	BULANDSAHAR	0.2	7.0	-98%	LD	270.7	352.2	-23%	D
10	ETAH	1.0	7.7	-87%	LD	521.8	329.8	58%	E
11	ETAWAH	0.0	7.6	-100%	NR	384.8	366.4	5%	N
12	FIROZABAD		7.9		ND	412.4	380.4	8%	N
13	GAUTAM BUDHNAGAR	0.0	4.4	-100%	NR	176.5	297.4	-41%	D
4	GHAZIABAD		4.3		ND	161.7	299.7	-46%	D
15	GHAZIPUR	0.0	11.2	-100%	NR	643.4	458.7	40%	E
16	HAPUR	0.0	6.5	-100%	NR	306.5	430.2	-29%	D
17	HATHRAS	3.3	4.6	-29%	D	265.0	379.6	-30%	D
18	JALAUN	0.0	8.6	-100%	NR	399.0	424.7	-6%	N
19	JHANSI	0.0	10.2	-100%	NR	423.5	478.9	-12%	N
[illegible]	KASGANJ	0.0	8.2	-100%	NR	457.7	425.4	8%	N
[illegible]	LALITPUR	0.0	12.1	-100%	NR	498.7	545.8	-9%	N
22	MAHOBA	0.0	7.5	-100%	NR	433.3	391.7	11%	N
23	MAINPURI	0.7	9.6	-93%	LD	526.5	429.8	22%	E
24	MATHURA	10.0	8.6	16%	N	240.4	330.2	-27%	D
25	MEERUT	1.4	10.7	-87%	LD	647.9	431.8	50%	E
26	MORADABAD	0.0	9.2	-100%	NR	644.0	571.7	13%	N
27	MUZAFARNAGAR	0.0	13.6	-100%	NR	670.1	441.8	52%	E
28	PILIBHIT	0.0	8.1	-100%	NR	198.2	558.1	-64%	LD
[illegible]	RAMPUR	0.0	8.7	-100%	NR	399.5	475.3	-16%	N
[illegible]	SAMBHAL	0.0	7.8	-100%	NR	493.8	431.8	14%	N
31	SHAHJAHANPUR	0.0	11.7	-100%	NR	325.9	511.0	-36%	D
32	SHAMLI	0.0	14.2	-100%	NR	188.5	365.0	-48%	D
33	SHARANPUR	0.0	10.6	-100%	NR	713.4	520.9	37%	E
	SUBDIVISION : UTTARAKHAND	0.7	18.8	-96%	LD	942.9	817.3	15%	N
1	ALMORA	0.0	14.3	-100%	NR	545.0	560.9	-3%	N
2	BAGESHWAR	0.0	14.3	-100%	NR	1560.5	560.9	178%	E
3	CHAMOLI	0.0	13.3	-99%	LD	861.9	515.6	67%	E
4	CHAMPAWAT	0.0	10.5	-100%	NR	768.0	902.6	-15%	N
5	DEHRADUN	8.0	19.7	-59%	D	1603.1	1017.3	58%	E

Note "The rainfall values are rounded off upto one place of decimal"

ANNEXURE-2

Email : romuzaffarnagar@uppcb.in

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० Ref. No. 800/c/T-52/MZR/2023

दिनांक Dated 14-11-2023

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषयः–मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0 (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर के विरूद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत जारी कारण बताओ नोटिस के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 सं0 406/2023 बाबर अली बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स में पारित आदेश दिनांक 23.05.2023 के अनुपालन में उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0 (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर का निरीक्षण नगर मजिस्ट्रेट मुजफ्फरनगर के साथ दिनांक 29.07.2023 को किया गया था। निरीक्षण के समय पाई गई कमियों के आधार पर उद्योग के विरूद्ध बोर्ड मुख्यालय के पत्रांक एच98845/सी–3/जल/600/2023 दिनांक 03.08.2023 द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया। तत्क्रम में उद्यमी द्वारा अपने पत्र दिनांक 22.09.2023 के माध्यम से बोर्ड मुख्यालय एवं इस कार्यालय को ई–मेल के माध्यम से प्रत्युत्तर प्रस्तुत किया गया है। उद्यमी द्वारा प्रस्तुत प्रत्युत्तर एवं बोर्ड मुख्यालय के पत्रांक एच017047/सी–3/जल/600/मु0नगर/2023 दिनांक 11.10.2023 के परिपेक्ष्य में उद्योग का अद्यतन निरीक्षण दिनांक 14.11.2023 को कराया गया। निरीक्षण आख्या संलग्न है।

निरीक्षण आख्या में दिये गये तथ्यों के आधार पर उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0 (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर के विरूद्ध कुल 25 उल्लंघनकारी दिवसों हेतु रूपये 30,000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति रूपये 7,50,000/– अधिरोपित करते हुए राज्य बोर्ड के पत्रांक एच98845/सी–3/जल/600/2023 दिनांक 03.08.2023 द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33(ए) के अन्तर्गत जारी कारण बताओ नोटिस को निक्षेपित किये जाने की संस्तुति की जाती है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

c/c

D/Neeraj Mittal/Letter 2023(1)

उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0 (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर के विरूद्ध बोर्ड मुख्यालय के पत्रांक एच98845/सी–3/जल/600/2023 दिनांक 03.08.2023 द्वारा जारी कारण बताओ नोटिस के सम्बन्ध में निरीक्षण आख्या।

उपरोक्त विषयक मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 सं0 406/2023 बाबर अली बनाम स्टेट ऑफ यू0पी0 एण्ड अदर्स में पारित आदेश दिनांक 23.05.2023 के अनुपालन में उद्योग मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0 (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर का निरीक्षण नगर मजिस्ट्रेट मुजफ्फरनगर के साथ दिनांक 29.07.2023 को किया गया था। निरीक्षण के समय पाई गई कमियों के आधार पर उद्योग के विरूद्ध बोर्ड मुख्यालय के पत्रांक एच98845/सी–3/जल/600/2023 दिनांक 03.08.2023 द्वारा कारण बताओ नोटिस जारी किया गया। तत्क्रम में उद्यमी द्वारा अपने पत्र दिनांक 22.09.2023 के माध्यम से बोर्ड मुख्यालय एवं इस कार्यालय को ई–मेल के माध्यम से प्रत्युत्तर प्रस्तुत किया गया है। उद्यमी द्वारा प्रस्तुत प्रत्युत्तर एवं बोर्ड मुख्यालय के पत्रांक एच017047/सी–3/जल/600/मु0नगर/2023 दिनांक 11.10.2023 के परिपेक्ष्य में उद्योग का अद्यतन निरीक्षण दिनांक 14.11.2023 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री त्रिवेन्द्र कुमार, ए.जी.एम. एन्वायरमेन्ट उपस्थित रहे। निरीक्षण के समय निम्न तथ्य प्रकाश में आये :–

1– उद्योग वर्ष 2007 से ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर पर स्थापित/संचालित है। वर्तमान में उद्योग द्वारा कच्चे माल के रूप में B-Heavy Molasses 666 TPD / C-Heavy Molasses 720 TPD का प्रयोग कर ENA/AA/RS 200 KLD (On B-Heavy Molasses) / ENA/AA/RS 160 KLD (On C-Heavy Molasses) का उत्पादन किया जा रहा है। उद्योग को संचालन हेतु राज्य बोर्ड से जल एवं वायु सहमति निर्गत है, जिसकी वैधता दिनांक 31.12.2024 तक है।

2– उद्योग में जल का प्रयोग घरेलू प्रयोजन हेतु 10 किली0/दिन एवं औद्योगिक प्रयोजन हेतु 950 किली0/दिन किया जाता है। घरेलू प्रयोजनों से जनित उत्प्रवाह का निस्तारण सैप्टिक टैंक के माध्यम से किया जाता है तथा आसवनी प्रक्रिया से जनित स्पेटन्टवॉश के शून्य निस्तारण हेतु 6–स्टेज मल्टी इफेक्ट इवापोरेटर क्षमता 2261 टन/दिन के द्वारा कन्सन्ट्रेट कर 60 टीपीएच क्षमता के स्लोप ब्वायलर में ईंधन के रूप में प्रयोग किया जाता है। स्पेन्टवॉश के अतिरिक्त एमईई कन्डन्सेट एवं अन्य उत्प्रवाह के शुद्धिकरण हेतु कन्डन्सेट पॉलिशिंग यूनिट स्थापित है, जिसकी प्रमुख इकाईयां इक्वालाईजेशन टैंक, एनारोबिक डाइजेस्टर, एरेशन टैंक, सैकेण्ड्री क्लेरिफायर, टर्शरी क्लेरिफायर, क्लियर वाटर टेंक, मल्टीग्रेड फिल्टर, एक्टिवेटेड कार्बन फिल्टर, अल्ट्रा फिल्टरेशन, डबल स्टेज आर0ओ0 आदि हैं। निरीक्षण के समय सी0पी0यू0 की समस्त इकाईयां संचालित पायी गयी। निरीक्षण के समय कन्डन्सेट पॉलिशिंग यूनिट द्वारा शुद्धिकृत उत्प्रवाह को फर्मन्टेशन एवं कूलिंग टावर में मेकअप वाटर हेतु प्रयोग किया जाता पाया गया।

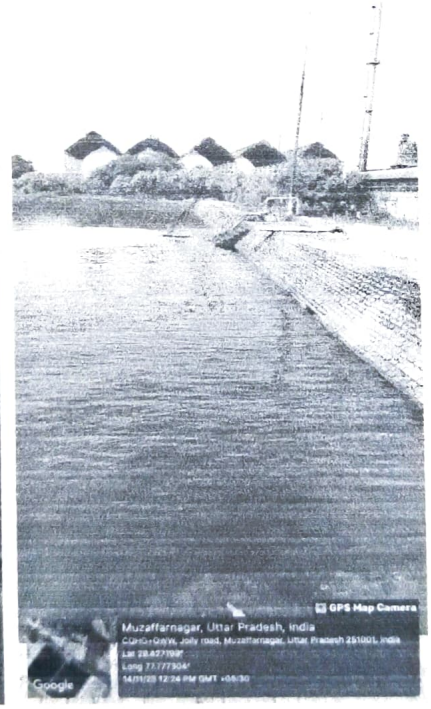
3– पूर्व निरीक्षण दिनांक 29.07.2023 को उद्योग में स्थापित लैगून्स में अनुमन्य क्षमता से अधिक स्पेन्टवॉश भण्डारित पाया गया था तथा एक अन्य 6500 किली0 क्षमता का लैगून पूर्ण रूप से डिस्मेन्टल नहीं पाया गया था। बोर्ड मुख्यालय के कन्ट्रोल रूम से प्राप्त सूचना के अनुसार उद्योग में स्थापित लैगून्स में दिनांक 17.07.2023 से स्पेन्टवॉश का लेविल अनुमन्य क्षमता से अधिक पाया गया था।

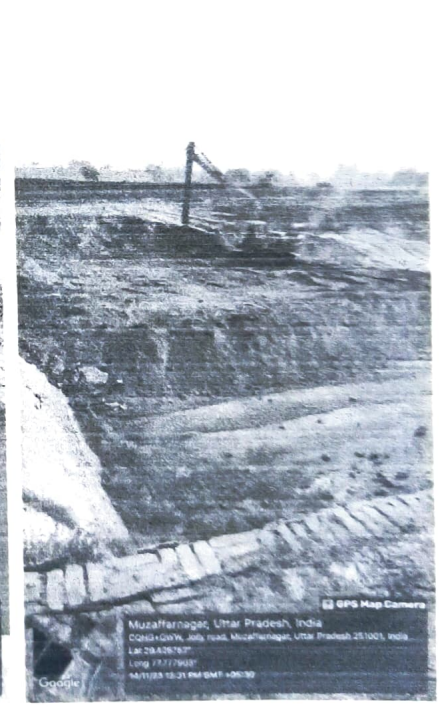
(J.R.F) (A.E.E)

क्रमशः ....2....

उद्यमी द्वारा प्रस्तुत प्रत्युत्तर में उल्लेख किया गया है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशानुसार उद्योग में स्थापित लैगून्स का लेविल अनुमन्य क्षमता को मेन्टेन किये जाने के उद्देश्य से माह जुलाई 2023 में उत्पादन क्षमता 200 किली0/दिन को घटाकर 133.41 किली0/दिन की गयी। तदुपरान्त उद्योग द्वारा दिनांक 05.08.2023 से 10.08.2023 तक पूर्ण रूप से उत्पादन को बन्द करते हुए इन्सीनरेशन बायलर को संचालित किया गया, जिसके फलस्वरूप लैगून्स में भण्डारित स्पेन्टवॉश का लेविल अनुमन्य क्षमता के अनुरूप हो गया। उद्योग द्वारा उत्पादन बन्दी के सम्बन्ध में अपने पत्र दिनांक 04.08.2023 द्वारा दिनांक 05.08.2023 से 10.08.2023 तक उत्पादन बन्द किये जाने की सूचना एवं पत्र दिनांक 10.08.2023 द्वारा पुनः उद्योग का संचालन दिनांक 11.08.2023 से प्रारम्भ किये जाने की सूचना इस कार्यालय को प्रेषित की गयी है। पत्रों की छायाप्रति संलग्न हैं। तत्क्रम में इस कार्यालय द्वारा उद्योग का निरीक्षण दिनांक 11.08.2023 को किया गया। निरीक्षण के समय उद्योग में स्थापित लैगून्स में भण्डारित स्पेन्टवॉश का लेवल अनुमन्य क्षमता के अनुरूप पाया गया। अग्रेतर, उद्यमी द्वारा 6500 किली0 क्षमता के लैगून को भी पूर्ण रूप से डिस्मेन्टल किये जाने की कार्यवाही की गयी है।

वर्तमान निरीक्षण दिनांक 14.11.2023 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशानुसार उद्योग में स्थापित लैगून्स में अनुमन्य क्षमता के अनुरूप स्पेन्टवॉश भण्डारित पाया गया तथा 6500 किली0 क्षमता का लैगून डिस्मेन्टल पाया गया। निरीक्षण के समय लिये गये फोटोग्राफ निम्नवत् हैं :–





उपरोक्त तथ्यों के दृष्टिगत् उद्योग के विरूद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपति गाइडलाइन के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित है। उद्योग लाल श्रेणी व वृहद श्रेणी के अन्तर्गत आच्छादित है। राज्य बोर्ड के कन्ट्रोल रूम से प्राप्त सूचना दिनांक 17.07.2023 के अनुसार उद्योग द्वारा दिनांक 17.07.2023 से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी चार्टर में निहित शर्तो का उल्लंघन किया जाता पाया गया था। उद्योग द्वारा अपने पत्र दिनांक

(J.R.I)

(A.E.E)

10.08.2023 में उल्लेख किया गया है कि दिनांक 10.08.2023 को स्पेन्टवॉश का भण्डारण अनुमन्य क्षमता के अनुरूप हो गया है, तत्क्रम में इस कार्यालय द्वारा उद्योग का निरीक्षण दिनांक 11.08.2023 में किया गया था, जिसमें भण्डारित स्पेन्टवॉश अनुमन्य क्षमता के अनुरूप पाया गया था। अतः उद्योग दिनांक 17.07.2023 से दिनांक 10.08.2023 तक मध्य कुल 25 दिवसों में उल्लंघनकारी श्रेणी में रहा है।

अतः उपरोक्त तथ्यों के दृष्टिगत उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0 (एल्को कैमिकल कॉम्प्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर के विरूद्ध कुल 25 उल्लंघनकारी दिवसों हेतु रूपये 30,000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति रूपये 7,50,000/– अधिरोपित करते हुए राज्य बोर्ड के पत्रांक एच98845/सी–3/जल/600/2023 दिनांक 03.08.2023 द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33(ए) के अन्तर्गत जारी कारण बताओ नोटिस को निक्षेपित किये जाने की संस्तुति की जाती है।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

Manish Kumar 14.11.23
(मनीष कुमार)
जे0आर0एफ0

14.11.23
(इमरान अली)
सहा0पर्या0अभि0

क्षेत्रीय अधिकारी

Triveni
ENGINEERING & INDUSTRIES LTD.

+91 7895900631
www.trivenigroup.com

04-8-23

Ref. TEIL/ALCO/

Dated : 04.08.2023

The Regional officer UPPPCB
B-6 New Mandi
Muzaffarnagar (UP)

Sub. : Information regarding the Distillery production stopped to reduce the lagoon level.

Dear Sir,

This is in reference to your inspection on dated 29.07.2023 and your instruction to reduce the lagoon level. In order to that unit has scheduled the distillery production stopped from 05.08.2023 to 10.08.2023 to reduce the lagoon level. During the distillery shut down lagoon spent wash shall be consumed through MEE and incineration Boiler to bring it up to the permissible level.

This is for your kind information please.

Thanking you,

Yours Sincerely,
For **Triveni Engineering & Industries Ltd.**
Alco Chemical Complex, Muzaffarnagar

Authorized Signatory

Triveni
ENGINEERING & INDUSTRIES LTD.

+91 7895900631
www.trivenigroup.com

Ref. TEIL/ALCO/ Dated : 10.08.2023

Regional officer UPPPCB
B-6 New Mandi
Muzaffarnagar (UP)

Sub. : Information regarding the Distillery production resume.

Dear Sir,

This is in reference to our letter dated 04.08.2023 regarding the Distillery shut down to reduce the lagoon level. Unit has kept its distillery production stopped from 05.08.2023 to 10.08.2023 to reduce the lagoon level, during the distillery shut down lagoon spent wash has been consumed through MEE and incineration Boiler. Hence, we wish to inform you that distillery unit has reduced the lagoon level well below the permissible limit and unit shall resume its production by tomorrow 11.08.2023.

This is for your kind information and necessary action please.

Thanking you,

Yours Sincerely,
For **Triveni Engineering & Industries Ltd.**
Alco Chemical Complex, Muzaffarnagar

Authorized Signatory

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

ANEXURE-3

UTTAR PRADESH POLLUTION CONTROL BOARD

265

संदर्भ संख्याः H03093/सी–3/जल 600/मुजफ्फरनगर/2023 . नांकः 20/11/2023

सेवा में,

पंजीकृत

मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि0 (एल्को कैमिकल कॉम्प्लैक्स),
ग्राम भिक्की बिलासपुर जौली रोड,
जनपद–मुजफ्फरनगर उ.प्र. (+91 90063)

विषयः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–33(ए) सपठित ध.1–27(2) के अन्तर्गत जारी कारण बताओ नोटिस को सशर्त निक्षेप किये जाने के संबंध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्र सख्या–एच 98845/सी–3/जल-600/2023, दिनाक–03.08.2023, जिसके द्वारा उद्योग के विरुद्ध कारण बताओ नोटिस जारी किया गया है, का सदर्भ लेने का कष्ट करें। उद्योग को जारी कारण बताओ नोटिस के क्रम मे उद्योग के प्रत्यावेदन तथा क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं सस्तुति दिनांक–14.11.2023 पर विचारोपरान्त सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग पर दिनांक–17.07.2023 से दिनांक–10.08.2023 तक की अवधि अर्थात कुल 25 दिवसों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए रुपये–30,000/– प्रतिदिन की दर से कुल रुपये–750000/– (रुपये सात लाख पचास हजार रुपये मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करने के साथ जारी कारण बताओ नोटिस दिनांक–03.08.2023 को निम्नलिखित शर्तों के साथ निक्षेपित किया जाता है–

1. उद्योग की उत्पादन प्रक्रिया से जनित स्पेण्टवॉश को एम.ई.ई. के माध्यम से कन्सन्ट्रेट कर कन्सन्ट्रेटेड स्पेण्टवॉश को पूर्णत इन्सीनरेशन ब्वायलर में ईंधन के रूप में प्रयुक्त किया जाये एवं शून्य उत्प्रवाह निस्तारण व्यवस्था मेन्टेन की जाए।
2. उद्योग से किसी भी प्रकार का प्रदूषित उत्प्रवाह का निस्तारण किसी नदी/नाले में न किया जाये।
3. उद्योग में बायो–कम्पोस्टिंग का कार्य कदापि न किया जाये।
4. उद्योग द्वारा मा. एन.जी.टी. एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाये।
5. उद्योग द्वारा पर्यावरण (सरक्षण) अधिनियम, 1986 के प्राविधानों का अनुपालन सुनिश्चित किया जाये।
6. उद्योग द्वारा मा. राष्ट्रीय हरित अधिकरण में योजित ओ.ए. संख्या–406/2023 बाबर अली बनाम स्टेट आफ यू.पी. एण्ड अदर्स में मा. एन.जी.टी. द्वारा समय–समय पर पारित अन्य आदेशों का अक्षरशः अनुपालन करना सुनिश्चित करें।
7. आसवनी इकाई यह सुनिश्चित करेगी की उ.प्र. प्रदूषण नियंत्रण बोर्ड की सहमति शर्तों के अनुसार इन्सिनरेशन ब्वायलर के मानले में एम.ई.ई. सान्द्रित स्पेण्टवाश के लिए लैगून/टैंक की भण्डारण क्षमता उत्पादन के बराबर 07 दिनों से अधिक नहीं होगी।
8. आसवनी इकाई प्रवेश द्वार पर पर्यावरण डिस्प्ले बोर्ड स्थापित करेगी एवं उसको नियमित रूप से अपडेट करेगी।
9. उद्योग द्वारा स्थापित पी.ई.टी.जेड. वेब कैमरा को सी.पी.सी.बी. एवं राज्य बोर्ड के सर्वर से संयोजित कर अनवरत डाटा प्रेषित किया जाना सुनिश्चित किया जाए।
10. उद्योग द्वारा बोर्ड से निर्गत सहमति शर्तों का कड़ाई से अनुपालन सुनिश्चित करते हुए अनुपालन आख्या समयबद्ध रूप से बोर्ड को प्रेषित किया जाए।
11. उद्योग को बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि रुपये–7,50,000/– को उ.प्र. प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, वैभव खण्ड, गोमती नगर, लखनऊ स्थित बैंक खाता सख्या–701502010002104, आई.एफ.एस.सी. कोड– UBIN0570150 में 15 दिन के अन्दर जमा किया जाए, अन्यथा उक्त की वसूली भू–राजस्व की भांति कराये जाने की कार्यवाही की जाएगी।
12. उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति का भुगतान निर्धारित समयावधि के अन्तर्गत किया जाना सुनिश्चित करें अन्यथा की दशा में दिनांक–03.08.2023 द्वारा कारण बताओ नोटिस पुनः स्वतः प्रभावी हो जाएगा।

उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या 15 दिवसों में बोर्ड को प्रेषित की जाए।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी, वृत्त–3

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
ई–मेल : info@uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Website : www.uppcb.com

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. जिलाधिकारी, मुजफ्फरनगर।
2. वरिष्ठ पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, उ.प्र. पावर कार्पोरेशन लि., विद्युत वितरण खण्ड, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग से वर्णित निर्देशों का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी, वृत्त–3

o/c

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्याः H03089 /सी–3/ जल 463 /मुजनगर/23 दिनांकः 20/11/2023

पंजीकृत

सेवा में,

मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि.(एल्को कैमिकल कॉम्प्लैक्स), यूनिट–2
ग्राम–भिक्की बिलासपुर, जौली रोड,
मुजफ्फरनगर। (9917097) 01331

विषयः– जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम– 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश को सशर्त निक्षेप किये जाने के संबंध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या–एच 98844/सी–3/जल–438/मुजनगर/2023, दिनांक–03.08.2023, जिसके द्वारा उद्योग के विरुद्ध निर्देश जारी किया गया है, का संदर्भ लेने का कष्ट करें। उक्त जारी निर्देश के क्रम में उद्योग के प्रत्यावेदन तथा क्षेत्रीय अधिकारी, मुजफ्फरनगर द्वारा प्रेषित निरीक्षण आख्या एवं संस्तुति दिनांक 13.11.2023 पर विचारोपरान्त सक्षम अधिकारी के अनुमोदनोपरान्त जारी निर्देश दिनांक–03.08.2023 को निम्नलिखित शर्तों के साथ निक्षेपित किया जाता है:–

1. उद्योग द्वारा जनित सम्पूर्ण स्पेन्ट वाश का पूर्णतयाः उपयोग डी.डी.जी.एस का उत्पादन सुनिश्चित करते हुए शून्य उत्प्रवाह निस्तारण व्यवस्था मेनटेन की जाए।
2. उद्योग द्वारा लैगून में अनुमन्य क्षमता से अधिक अतिरिक्त स्पेन्ट वाश का लैगून मे भण्डारण कदापि न किया जाए।
3. उद्योग मे स्थापित सी.पी.यू. के संचालन की मानिटरीगं सुनिश्चित करने हेतु पृथक से स्थापित एनर्जी मीटर के सचालन की लागबुक मेनटेन किया जाना सुनिश्चित किया जाए।
4. उद्योग से किसी भी प्रकार का प्रदूषित उत्प्रवाह का निस्तारण किसी नदी/नाले में न किया जाये।
5. उद्योग में बायो–कम्पोस्टिंग का कार्य कदापि न किया जाये।
6. उद्योग द्वारा मा. एन.जी.टी. एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिये गये निर्देशों का अनुपालन सुनिश्चित किया जाये।
7. उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के प्राविधानों का अनुपालन सुनिश्चित किया जाये।
8. उद्योग द्वारा मा. राष्ट्रीय हरित अधिकरण में योजित ओ.ए. संख्या–406/2023 बाबर अली बनाम स्टेट आफ यू.पी. एण्ड अदर्स में मा. एन.जी.टी. द्वारा समय–समय पर पारित अन्य आदेशों का अक्षरशः अनुपालन करना सुनिश्चित करें।
9. आसवनी इकाई प्रवेश द्वार पर पर्यावरण डिस्प्ले बोर्ड स्थापित करेगी एवं उसको नियमित रूप से अपडेट करेगी।
10. उद्योग द्वारा स्थापित पी.ई.टी.जेड. वेब कैमरा को सी.पी.सी.बी. एवं राज्य बोर्ड के सर्वर से संयोजित कर अनवरत डाटा प्रेषित किया जाना सुनिश्चित किया जाए।
11. उद्योग द्वारा बोर्ड से निर्गत सहमति शर्तों का कड़ाई से अनुपालन सुनिश्चित करते हुए अनुपालन आख्या समयबद्ध रूप से बोर्ड को प्रेषित किया जाए।

उपरोक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित किया जाए तथा अनुपालन आख्या 15 दिवस मे बोर्ड को प्रेषित की जाए।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी, वृत्त–3

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, मुजफ्फरनगर।
2. वरिष्ट पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, उ.प्र. पावर कार्पोरेशन लि., विद्युत वितरण खण्ड, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उद्योग से वर्णित निर्देशों का अनुपालन सुनिश्चित करायें।

मुख्य पर्यावरण अधिकारी, वृत्त–3

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
ई–मेल : info@uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Website : www.uppcb.com